

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. AUTOMOTIVE COACHES AND COMPONENTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTOMOTIVE COACHES AND COMPONENTS LIMITED
2.	Date of incorporation of corporate debtor	27/08/1980
3.	Authority under which corporate debtor is incorporated / registered	ROC – CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34100TN1980PLC008389
5.	Address of the registered office and principal office (if any) of corporate debtor	C1&D6, SIPCOT Industrial Complex, Gummudipoondi, THIRUVALLUR, TN 601 201 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated 30/08/2019 received by email on 04/09/2019
7.	Estimated date of closure of insolvency resolution process	02/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. M.S.SANKAR IBBI/IPA-001/IP-P00770/2017-2018/11315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A 1206, S&S Sarvam, 200 Feet Pallavaram Thuraipakkam Radial Road, Pallikaranai, Chennai 600100 m.s.sankar@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A 1206 S&S Sarvam, 200 Feet Pallavaram Thuraipakkam Radial Road, Pallikaranai, Chennai 600 100. acclirp@gmail.com
11.	Last date for submission of claims	18/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Automotive Coaches and Components Limited on 30/08/2019



The creditors of Automotive Coaches and Components Limited, are hereby called upon to submit their claims with proof on or before 18/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Dr. MADURAI SUNDARAM SANKAR IBBI/IPA-001/IP-P00770/2017-2018/11315

Date and Place: 04/09/2019 Chennai.




Dr. MADURAI SUNDARAM SANKAR
Insolvency Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00770/2017-2018/11315